

ITEM NO.31

REGISTRAR COURT. 1

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 38325/2025

B BALA BOJAMA & ANR.

Petitioner(s)

VERSUS

J. MAHABOOB CHAND & ANR.

Respondent(s)

FOR ADMISSION

Date : 27-02-2026 This petition was called on for hearing today.

For Petitioner(s) :

Mr R Santhanakrishnan, Adv.
Mr Udhay Krishna G, Adv.
Ms Priya Pandit, Adv.
Mr Keshav Kumar, Adv.
Mr. Krishna Kumar Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Service was complete on respondent no.1 on 23.01.2026 but none has entered appearance.

Ld. counsel for the petitioner is granted one weeks' time to take fresh steps and file fresh particulars with regard to service on respondent no.2. It has been submitted by the ld. Counsel for the petitioner that no fresh particulars of respondent no.2 are available and notice be issued on the address given earlier. In light of the submission made, issue

Contd....

notice on the address given earlier by the ld. Counsel for the petitioner. Dasti in addition is allowed, as prayed. Affidavit of dasti service be filed within two weeks.

List again on 09.04.2026.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

SUJATA SINGH
Registrar

HJ